

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 67/2002 in OA 149/2001

DATE OF ORDER: 3.2.2003

R.C. Meena son of Shri Sultan Meena aged about 44 years,
Resident of House No. 5, Ashok Chowk, Brahampuri, Jaipur
and presently working as H.S.G. II, PA in the office of
Chief Post Master General, Rajasthan Circle, Jaipur.

.... Applicant.

VERSUS

Shri T.R. Shama, Chief Post Master General, Rajasthan Circle,
Jaipur.

.... Respondent

Mr. C.B. Shama, Counsel for the applicant.

Mr. N.C. Goyal, Counsel for the respondent.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

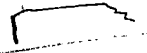
This Contempt Petition has been filed for the alleged
wilful disobedience of the order of this Tribunal dated
1.5.2002 passed in OA No. 149/2001.

2. The learned counsel for the respondent contemner
submits that he has filed reply and has given a copy to the
learned counsel for the applicant. During the course of
arguments, the learned counsel for the applicant confirmed
that he has got the copy of the reply and the order of the
Tribunal has been complied with.

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3. In view of the submissions of the learned counsel for the applicant, this Contempt Petition is not maintainable and is dismissed. Noticee is discharged.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)